CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.337/AT/2023

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

of tariff of 600 MW Wind Power Projects (Tranche XIII) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Guidelines dated 8.12.2017 of the Ministry of Power, Government of India as amended from time to time and interpreted and modified by the Central Government vide

subsequent communications/notifications.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : GRIDCO Limited and 4 Ors.

Date of Hearing : 13.12.2023

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Ms. Shikha Ohri, Advocate, SECI

Shri Kartik Sharma, Advocate, SECI

Ms. Shubhi Sharma, Advocate, Teq Green Shri Deepak Thakur, Advocate, Teg Green Shri Dinesh Pardasani, Advocate, Scatec India

Shri Bibin Kurian, Advocate, Scatec India

Shri Kaustubh Shrinarain, Advocate, Scatec India

Shri S. Patnaik. Advocate. Azure

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff of 600 MW Wind Power Projects (Tranche XIII) connected to the Inter-State Transmission System and selected through competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects" dated 8.12.2017 as issued by the Ministry of Power, Government of India as amended from time to time and interpreted & modified by the Central Government vide subsequent communications/ notifications.

- 2. Learned counsel for Respondents 3 & 5 accepted the notice and sought liberty to file reply in the matter.
- 3. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **7.2.2024.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)